

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-107
IB-3368(ND)/2019

IN THE MATTER OF:

Studiof & B Food Services Pvt. Ltd.

Vs.

Realtch Developments and Infrastructure (India) Pvt Ltd.

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 15.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC : Mr. Pawan Kumar Ray, Adv.

For the Respondent/CD :

For the Intervener :

ORDER

Counsel for the Financial Creditor is present. The Registry is directed to issue notice to the Corporate Debtor. The Counsel for the Financial Creditor is directed to send private notice at the Registered Office address of the Corporate Debtor by all modes and file proof of service on or before the next date of hearing.

List the matter on 19.04.2021.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)